

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213
(IB)-996(ND)2020

Contt. Pett.- 47/2023, IA-2472/2023,IA-3144/2023,
IA-3248/2023, IA-3383/2023, IA-3713/2023

IN THE MATTER OF:

Tulsi Nandan Kant Bansal

...

Applicant/Petitioner

Versus

**P.G Advertising Pvt. Ltd. {erstwhile
Prabhatam Advertising Private Limited}**

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 10.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the RP

: Adv. Abhishek Anand, Adv. Jasleen Singh Sadha

For the Respondent

: Adv. Om Parkash, Adv. Swati Mishra, Adv. Basant
Kumar Sr. Divisional Commercial Manager in person
in Ia-2472/2023, Cont. Pett. 47/2023.

For non-applicant

: Adv Praveen Singh namely Dinesh Gupta

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

It is already 1:00 pm and as hereafter the Member (Technical) need to take up the matters listed before NCLT, Chandigarh Bench. Thus, the hearing is deferred to 15.04.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**